

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Appointment of District Judges on ad-hoc basis.

Reference: Letter No. 18564/RG/GS dated 02-04-2025 from the Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.

Government Order No. 4779-JK(LD) of 2025.

Dated. 29-04-2025.

As recommended by the High Court of Jammu and Kashmir and Ladakh and in terms of rule 20 of the Jammu and Kashmir Higher Judicial Service Rules, 2009, sanction is hereby accorded to the extension in ad-hoc appointment of the following District Judges, appointed vide Government Order No. 14014-JK(LD) of 2024 dated 05-08-2024, for a further period of six months with effect from the expiry of the date of their previous term i.e. 04-02-2025 or till the posts are filled up on regular basis, whichever is earlier:

- 1 Prem Sagar
- 2 Archana Charak
- 3 Abdul Qayoom Mir
- 4 Manzoor Ahmad Zargar
- 5 Yahya Firdous Ahangar
- 6 Manoj Parihar
- 7 Bashir Ahmad Munshi
- 8 Manjeet Rai
- 9 Anjum Ara
- 10 Manzoor Ahmad Khan
- 11 Rajni Sharma
- 12 Madan Lal
- 13 Ahsan-Ullah Parvez Malik
- 14 Vinod Kumar
- 15 Arun Kumar Kotwal
- 16 Sushil Singh
- 17 Ramesh Lal
- 18 Mansoor Ahmad Lone
- 19 Parvin Pandoh



- 20 Faizan Ul Haq Iqbal
 21 Noor Mohd. Mir
 22 Swati Gupta
 23 Rafia Hassan

The aforesaid extension in the ad-hoc appointment shall be subject to the following conditions:

- i. The ad-hoc appointment shall not confer any right to claim seniority or any other superior right to the ad-hoc appointees viz-a-viz those who may be appointed pursuant to regular selection against direct or LCE quota; and
- ii. The ad-hoc appointees shall be reverted to the cadre of Civil Judges (Sr. Division)/Sub Judges in case they are not found fit for promotion to the post of District Judge after regular selection process or in case sufficient posts are not available for their promotion on regular basis.

By Order of the Lieutenant Governor.

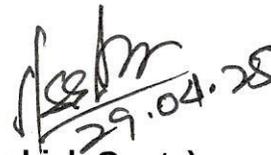
**Sd/-
 (Achal Sethi)
 Secretary to Government**

No. Law-Jud/59/2021-10.

Dated. 29-04-2025

Copy to the:

1. Principal Secretary to Hon'ble Lt. Governor, J&K, Jammu.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner Secretary to Government, General administration Department.
4. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu.
5. All concerned Judicial Officers.
6. Director Information, J&K, Jammu.
7. Director Archives, Archaeology and Museums, J&K, Jammu.
8. Private Secretary to Chief Secretary for information of Chief Secretary, J&K.
9. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
10. I/C Website.
11. Government Order File.
12. Concerned File.


 29.04.25

**(Ashish Gupta)
 Special Secretary to Government**